

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2221

ANSWERED ON:10.03.2006

PERMISSION TO INDUSTRIES IN RESIDENTIAL COLONIES

Singh Shri Rajiv Ranjan (Lalan);Suman Shri Ramji Lal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether DDA has decided to allow 119 types of industries to run in the residential colonies;
- (b) if so, the details thereof;
- (c) whether any criteria has been fixed for the selection of such industries;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)to(e): According to the Master Plan for Delhi (MPD)-2001, 118 household industries as mentioned in Annexure III(A) of MPD-2001 can be set up in residential areas, subject to adherence to the following norms:-

- (i) Maximum number of workers - 05
- (ii) Maximum power load permissible - 05 kw.
- (iii) None of the industries mentioned in the category of household industries shall carry out the following processes:

Anodising Varnishing
Bleaching Moulding works
Canning Facility Washing
Dyeing Burning of coal
Electroplating Use of CFC gases

(iv) Storing of chemicals listed under Schedule I and / or II of the Manufacture, Storage and Import of Hazardous Chemical Rules 1989 and Public Liability Insurance Act 1990 shall be prohibited.

(v) No effluent/ emissions shall be allowed to be generated by the units and the units shall adhere to the noise standards stipulated by M/o Environment and Forest, Government of India.

Further, Government of National Capital Territory of Delhi has reported that as per directions of Supreme Court, small scale industries covered under the household category can be set up in residential areas, subject to obtaining No Objection Certificate from the High Powered Committee and adherence to MPD norms.